

[Placed in Library. See No LT-1450/85]

**Multi-State Cooperative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Rules, 1985**

**THE MINISTER OF AGRICULTURE (S. BUTA SINGH):** On behalf of Shri Yogendra Makwana, I beg to lay on the Table a copy of the Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R 738(E) in Gazette of India dated the 19th September, 1985 under sub-section (3) of section 109 of the Multi-State Cooperative Societies Act, 1984. [Placed in Library. See No LT-1451/85]

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**DELEGATED LEGISLATION PROVISIONS (AMENDMENT) BILL, AS PASSED BY RAJYA SABHA**

[English]

**SECRETARY GENERAL :** Sir, I lay on the Table the Delegated Legislation Provisions (Amendment) Bill, 1985, as passed by Rajya Sabha.

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**ASSENT TO BILLS**

[English]

**SECRETARY-GENERAL :** Sir, I lay on the Table the following seven Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 23rd August, 1985 :—

1. The Coffee (Amendment) Bill, 1985
2. The Indira Gandhi National Open University Bill, 1985

3. The Auroville (Emergency Provision) Amendment Bill, 1985
4. The Estate Duty (Amendment) Bill, 1985
5. The Pondicherry University Bill, 1985
6. The Standards of Weights and Measures (Enforcement) Bill, 1985
7. The Coal Mines (Conservation and Development) Amendment Bill, 1985

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 23rd August, 1985 :—

1. The State Financial Corporations (Amendment) Bill, 1985.
2. The Criminal Law Amendment (Amending) Bill, 1985
3. The Terrorist Affected Areas (Special Courts) Amendment Bill, 1985
4. The Terrorist and Destructive Activities (Prevention) Amendment Bill, 1985
5. The Indian Railways (Amendment) Bill, 1985
6. The Essential Services Maintenance (Amendment) Bill, 1985
7. The Government Savings Laws (Amendment) Bill, 1985
8. The Tobacco Board (Amendment) Bill, 1985
9. The Intelligence Organisation (Restriction of Rights) Bill, 1985
10. The Judges (Protection) Bill, 1985

11. The Railway Protection Force (Amendment) Bill, 1985

12. The Narcotic Drugs and Psychotropic Substances Bill, 1985.

12.15 hrs.

#### RESIGNATION BY MEMBER

[English]

MR. SPEAKER : I have to inform the House that I received a letter dated 8 November, 1985 from Shrimati Manorama Singh, an elected member from Banka constituency of Bihar, resigning her seat in Lok Sabha from 8 November, 1985. I have accepted her resignation with effect from the 8th November, 1985.

#### TIME LIMIT ON CALLING ATTENTION DISCUSSION

[English]

MR. SPEAKER : Hon. Members are aware that the question of restricting the time devoted to Calling Attention discussion has been engaging the attention of all of us. My distinguished predecessors and myself have repeatedly cautioned the members that the time spent on the item should not extend beyond half-an-hour to forty-five minutes. Though under the rules only clarificatory questions are permissible, but somehow it becomes a regular discussion.

The matter was considered by the Rules Committee at its sitting held on 23 August, 1985. The Committee has come to the conclusion that the time taken on Calling Attention should be restricted to about half-an-hour to forty-five minutes. After the Minister's statement, the five members whose names are listed on the item might ask clarificatory questions one after another and the Minister might reply to all the points raised by the Members at the end. The Committee also recommended that the initiator of the discussion

might be given about ten minutes and other members not more than five minutes each.

The recommendations of the Rules Committee have also been published in Bulletin Part II (para No. 710) on 14 November, 1985.

Kind cooperation of members is requested.

12.16 Hours.

#### [RESOLUTIONS RE :

- (i) SITUATION IN SOUTH AFRICA,
- (ii) DISARMAMENT,
- (iii) NATURAL CALAMITIES IN TAMIL NADU, AND
- (iv) NATURAL CALAMITIES IN COLUMBIA.

MR. SPEAKER : (1) "Recalling the Resolution Passed in the Lok Sabha and statements on August 19, 1985 and in the Rajya Sabha on August 20, 1985 regarding the situation in the South Africa and the valiant freedom fighter Benjamin Moloise,

Recalling also the repeated appeals by the international community including the United Nations General Assembly and Security Council, the Non-aligned Movement and Heads of State/Governments of Commonwealth countries for reprieve and clemency for Benjamin Moloise,

Having learnt with deep indignation and horror of the execution of Benjamin Moloise in arrogant defiance of international opinion.

The House unanimously resolves

- (1) To strongly condemn the killing of Benjamin Moloise which is a mockery of all norms of law and Justice,